

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A. No. 062/2150/2020

This the 12th day of October, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Javaid Ahmad Hakeem, aged 46 years, S/o Gh. Nabi Hakeem, R/o Sombruna, Nowgam, Tehsil Shangus, District Anantnag, Kashmir.

.....Applicant

(Advocate: Mr. G.Q Bhat)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Govt, Revenue Department, Civil Sectt., Srinagar.
2. Divisional Commissioner, Kashmir Srinagar.
3. Deputy Commissioner Anantnag.
4. Additional Commissioner Kashmir Srinagar.
5. Tehsildar Shangus.

.....Respondents

(Advocate: Mr. Rajesh Thapa, DAG)

O R D E R

[O R A L]



Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

1. Learned counsel for the applicant submits that he may be allowed to withdraw the T.A.

2. In view of the submission made by learned counsel for the applicant, he is permitted to withdraw the present T.A.

3. Accordingly, the instant T.A stands dismissed as withdrawn. No costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Manish/-